

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.283/98

Monday, this the 23rd day of February, 1998.

CORAM:

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

G Xavier D' Silva,  
Panayil Veedu,  
Nagacherry, Anad.P.O.  
Nedumangadu, Thiruvananthapuram. - Applicant

By Advocate Ms Mumtaz Shumsuddin

vs

1. The Chief General Manager,  
Kerala Telecom Circle,  
Thiruvananthapuram.
2. The District General Manager,  
Telecom Circle,  
Thiruvananthapuram.
3. The Senior Superintendent,  
Telegraph Traffic,  
Thiruvananthapuram Division,  
Thiruvananthapuram.
4. Sub Divisional Engineer(Admn),  
Central Telegraph Office,  
Thiruvananthapuram. - Respondents

By Advocate Mr Varghese P Thomas, ACGSC

The application having been heard on 23.2.98, the Tribunal  
on the same day delivered the following:

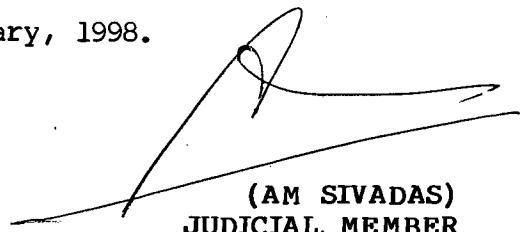
O R D E R

HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

The applicant seeks for a direction to the respondents to  
consider the case of the applicant in the light of A-2 to A-5 and  
to appoint him as full time casual labourer with eight hours duty.

2. It is submitted by learned counsel on both sides that the O.A. can be disposed of by directing the third respondent to dispose of A-1 representation submitted by the applicant on 3.4.97.
3. Accordingly the third respondent is directed to consider and dispose of A-1 representation dated 3.4.97 submitted by the applicant to the third respondent by a speaking order, within a period of two months from the date of receipt of a copy of this order.
4. The application is disposed of as above. No costs.

Dated, the 23rd February, 1998.



(AM SIVADAS)  
JUDICIAL MEMBER

trs/23298

LIST OF ANNEXURES

1. Annexure A1: Representation dated 3.4.1997. of the applicant.
2. Annexure A2: Circular No.269/39/84-STN dated 15.2.1985.
3. Annexure A3: Letter No.19-16/87-T.I. dated 13.9.88 from the Telecom Directorate, Delhi.
4. Annexure A4: Memo No.ES(T) 27-125/91 dated 6.1.1992 of the 1st respondent.
5. Annexure A5: Letter No.STT/16-80-93-PT dtd.19.12.94 of the 1st respondent to the 3rd respondent.

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